

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 38

C.P. (IB)/425(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 11.07.2024

NAME OF THE PARTIES: **CENTRAL BANK OF INDIA V/s ANIRUDHA**
B JOSHI

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Adv. Siddhesh Sawant for the Petitioner is present and Adv. Sweta Nisar for the Respondent is also present.
2. Ld. Counsel for the Personal Guarantor appears and informs that the copy of the Petition is not served upon them. The Petitioner is directed to serve a copy of the Petition upon the Respondent/Personal Guarantor.
3. The learned counsel for the Petitioner submits that the Petition was earlier served, however, it returned undelivered.
4. List this matter on **05.08.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/Neeraj/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)